

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA - Regional Judicial Colloquium – Nomination of two (02) District Judges to participate in the “Regional Judicial Colloquium on POCSO Act, 2012, Juvenile Justice and Drug Abuse among Children” for the Southern States to be held on 25.02.2023 (Saturday) and 26.02.2023 (Sunday) **at Kochi – Relief Arrangements – ORDERS – ISSUED.**

READ: 1. e-mail, dated 01.02.2023 from the Registrar General, High Court of Kerala, Kochi.
2. High Court’s Proceedings in Order Roc.No.234/SO/2023, dated 07.02.2023.

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ORDER ROC.NO.671/2023 - B.SPL., DATED:21.02.2023.

The High Court is pleased to pass the following order:

The following two District Judges, mentioned in Column No.2, vide High Court’s Proceedings 2nd read above, are hereby nominated to participate in two day “**Regional Judicial Colloquium on POCSO Act, 2012, Juvenile Justice and Drug Abuse among Children**” for the Southern States scheduled to be held on 25.02.2023 (Saturday) and 26.02.2023 (Sunday) **at Kochi.**

SL. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. HARISHA, IX Addl. District and Sessions Judge-cum-IX Addl. Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.	XI Additional District and Sessions Judge-cum-XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
2.	SRI R.RAGHUNATH REDDY, I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Addl. Family Court-cum-Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajiri District at Malkajiri.	Principal District and Sessions Judge - cum-Family Court, Medchal-Malkajiri District at Malkajiri.

The officers mentioned in Column No.3 will be in-charge of the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to the above said programme.

*** In case the officers mentioned in Column No.3 are either on leave or not available for any other reason the concerned Prl. District Judge/Unit Head shall make alternative incharge arrangements and intimate the same to the High Court.*

..Contd.2.

On return from the said programme, the officers mentioned in Column No:2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE**
1. The Proceedings placed in the High Court's Web Site <http://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the programme at Kochi.
 2. **The nominated officers are entitled for actual journey period.**


21/2/23
REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers.
 2. The Registrar General, High Court for the State of Telangana, Hyderabad.
 3. The Registrar General, High Court of Kerela, Kochi.
 4. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
 5. The Principal District and Sessions Judge, Rangareddy District at L.B.Nagar.
 6. The XI Additional District and Sessions Judge-cum-XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
 7. The Principal District and Sessions Judge -cum-Family Court, Medchal-Malkajgiri District at Malkajgiri.
 8. The I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Addl. Family Court-cum-Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Malkajgiri.
 9. The District Treasury officer, Rangareddy District, Exhibition Grounds, Nampally, Hyderabad
 10. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.
 11. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget SectionHigh Court for the State of Telangana at Hyderabad.
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